

**COURT - I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Apepal No. 156 of 2013 &  
Appeal No. 248 of 2013**

**Dated: 31<sup>st</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Apepal No. 156 of 2013**

**Simran Wind Project Pvt. Ltd. Ors. ...Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Counsel for the Respondent (s) : Mr. M. S. Ramalingam for R-1  
Mr. S.B. Upadhyay, Sr. Adv.  
Mr. Kaustav Pathak  
Ms. Anisha Upadhyay a/w  
Ms. Jyoti Prasad  
Mr. Abiha Zaidi (Rep.) for R.2**

**Apepal No. 248 of 2013**

**IL & FS Renewable Energy Ltd. & Ors. ...Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Vishrov Mukherjee  
Ms. Rimali Batra  
Counsel for the Respondent (s) : Mr. M. S. Ramalingam for R-1  
Ms. Jyoti Prasad  
Mr. Abiha Zaidi (Rep.) for R.2**

**ORDER**

We have heard the learned counsel for the parties.

Mr. Anand K. Ganesan, the learned counsel for the Appellant in Appeal No. 156 of 2013 is directed to file his comprehensive Written Submissions on or before 04.08.2014 after serving copy on the other side.

Post the matter for further hearing on **08.08.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/js